

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH  
COURT No.**

**Service Tax Appeal No. 85376 of 2015**

(Arising out of Order-in-Original No. GOA-EXCUS-000-COM-008-13-14 dated 11.02.2013 passed by Commissioner of Central Excise, Customs & Service Tax, Goa)

**M/s. Padmavati Mining Services**

**Appellant**

D-S F-1, Third floor, Dr. Loreniao Almeda  
Complex, Opp. Hotel Menino Ponda,  
Goa 402 401.

Vs.

**Commissioner of Central Excise, Goa**

**Respondent**

ICE House, EDC Complex,  
Plot No.6, Patto,  
Panaji, Goa 403 001.

Appearance:

Ms. Tejal Patil, Advocate, for the Appellant

Shri D.M. Shinde, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/85096/2020**

Date of Hearing: 28.01.2020

Date of Decision: 28.01.2020

PER: SANJIV SRIVASTAVA

When the matter was called for hearing, the learned counsel for the appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Therefore, she prays for withdrawal of the appeal. Since the issue has already been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated & pronounced in the open court)

**(Sanjiv Srivastava)  
Member (Technical)**

**(Ajay Sharma)  
Member (Judicial)**